

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.219  
CP 194 of 2017

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Jignesh Thakorbbhai Patel & Ors  
V/s  
Mantavya Media Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Resham Thakkar, Advocate for  
: Ms. Vaibhavi Parikh, Advocate  
For the Respondent : ex-parte

**ORDER**

The respondent are already proceeded ex-parte in the matter.

Learned Proxy Counsel for the applicant seeks one more indulgence to comply with the last part of the order dated 22.02.2024.

Let the same be complied with, within a period of two weeks, from the date of this order.

Re-list on 27.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**